

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Ashok Basu, Chairman**
2. **Shri K.N. Sinha, Member**
3. **Shri Bhanu Bhushan, Member**
4. **Shri A.H. Jung, Member**

Petition No. 10/2005

In the matter of

Tariff for Unit-I of Rihand Super Thermal Power Station Stage-II.

And in the matter of

Tariff for infirm power supply prior to the date of commercial operation.

And in the matter of

National Thermal Power Corporation Ltd, New Delhi

.....**Petitioner**

Vs

1. Uttar Pradesh Power Corpn. Ltd., Lucknow
2. Jaipur Vidyut Vitran Nigam Ltd., Jaipur
3. Ajmer Vidyut Vitran Nigam Ltd., Ajmer
4. Jodhpur Vidyut Vitran Nigam Ltd., Jodhpur
5. Delhi Transco Ltd., New Delhi
6. Haryana Vidyut Prasaran Nigam Ltd., Panchkula
7. Punjab State Electricity Board, Patiala
8. Himachal Pradesh State Electricity Board, Shimla
9. Power Development Department, Jammu (J&K)
10. Power Department (Chandigarh), Chandigarh

.... **Respondents**

The following were present:

1. Shri V.B.K. Jain, NTPC
2. Shri I.J. Kapoor, NTPC
3. Shri G.K. Dua, NTPC
4. Shri Shankar Saran, NTPC
5. Shri S.D. Jha, NTPC
6. Shri V.K. Gupta (Consultant), PSEB

ORDER
(DATE OF HEARING: 10.3.2005)

The present application has been made for direction for payment by the respondents for the supply of infirm power from Rihand Super Thermal Power Station Stage II from the date of synchronisation of Unit I till the date of commercial operation, based on variable charges @ 87.71 paise/kWh.

2. Rihand Super Thermal Power Station Stage II is under construction by the petitioner for sale of power to the respondents Unit I of the generating station has been synchronised during January 2005. Accordingly, the petition has been filed for approval of variable charges for supply of infirm power.

3. The variable charges of 81.71 paise/kWh claimed by the petitioner are based on operational norms notified by the Commission and the prices indicated below:

Sp. Oil Consumption	ml/kWh	4.5
Auxiliary Consumption	%	8
Heat Rate	K cal/kWh	2550
Expected Coal Cost	Rs./MT	986.72
Expected Oil Cost	Rs./KL	14341.24
GCV of Coal	Kcal/kg	3599
GCV of Oil	Kcal/lt.	9650

4. At the hearing, the representative of the petitioner clarified that the prices considered for calculation of variable charges are based on prices applicable for month of December 2004.

5. Variable charges @ 81.71 paise/kWh as claimed by the petitioner from the actual date of synchronisation of Unit I of the generating station are allowed subject to the conditions specified by the Commission in its notification dated 26.3.2004 on terms and conditions of tariff.

6. Shri V.K. Gupta for PSEB has submitted that the petitioner should keep a record of actual cost of fuel used during the period from the date of synchronisation to the date of commercial operation so that the extra amount charged in tariff on normative basis could be used to reduce the capital cost.

7. The petitioner is directed that a certificate, duly signed by the Auditors, certifying the following data shall be submitted at the time of filing of tariff petition:

- (a) Total quantity and amount spent on purchase of fuel up to the date of commercial operation.
- (b) Total quantity and amount of fuel actually consumed up to the date of commercial operation.
- (c) Balance quantity and amount of fuels as on the date of commercial operation.
- (d) Amount of fuel in stock as on the date of commercial operation (as per (c) above) has not been capitalised on the date of commercial operation.

8. In case of more than one type of fuel, information in respect of each type of fuel should be furnished and in case of multi-unit stations such certificate shall be required on the respective date of commercial operation of the each unit.

9. With the above, the petition stands disposed of. The petitioner has paid the initial filing fee of Rs.20,000/-. The balance of the Court fee shall be deposited by the petitioner within two weeks of this order.

**Sd/-
(A.H. JUNG)
MEMBER**

**Sd/-
(BHANU BHUSHAN)
MEMBER**

**Sd/-
(K.N. SINHA)
MEMBER**

**Sd/-
(ASHOK BASU)
CHAIRMAN**

New Delhi, dated 10th March, 2005